

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:2124
ANSWERED ON:09.03.2006
REIMBURSEMENT OF DD CHARGES
Chowdhury Shri Adhir Ranjan

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

to the reply given to Unstarred Question No.3468 dated December 15, 2005 regarding Reimbursement of DD Commission and state :

- (a) whether Oil PSUs are still not reimbursing Demand Draft (DD) charges at actual to the dealers;
- (b) if so, whether the Government has received any representations from the Haryana Petroleum Dealers Association in this regard; and
- (c) if so, the details thereof and the action taken/proposed to be taken by the oil companies thereon ?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL)

(a): Considering the competitive scenario and the fact that most banks were found to waive demand draft charges owing to introduction of Electronic Fund Transfer facilities, a decision was taken by the Oil Marketing Companies (OMCs) to discontinue reimbursement of demand draft making charges, effective midnight of 11-12/09/05. However, on account of serious objections raised by the Federation of All India Petroleum Traders (FAIPT), the OMCs are reimbursing demand draft making charges, at actuals, subject to a ceiling of Rs.58/- & Rs.34/- per KL and for Pay order/Banker's cheque Rs.29/- & Rs.17/- per KL for MS and HSD respectively to its dealers incurring such charges, against production of proof of such incidence like bankers charge slip.

(b) & (c): Yes, Sir. The representation has been forwarded to the oil marketing companies for appropriate action.